

**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**  
**(Chennai Circuit Bench)**

**Appeal No. 190 of 2013 & IA No. 258, 259 & 260 of 2013 &**  
**Appeal No. 191 of 2013 & IA Nos. 261, 262, 263 & 264 of 2013**

**Dated : 12<sup>th</sup> March, 2014**

**Present:** Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member

**Appeal No. 190 of 2013 &**  
**IA No. 258, 259 & 260 of 2013**

**M/s Sree Rangaraaj Ispat Industries Pvt. Ltd. ...Appellant(s)**  
**Versus**  
**Tamil Nadu Electricity Board & Ors. ...Respondent(s)**

**Counsel for the Appellant(s):** Mr. A.R.L. Sundaresan, Sr. Adv.  
Mr. K. Seshadri

**Counsel for the Respondent(s):** Mr. S. Vallinayagam

**Appeal No. 191 of 2013 &**  
**IA Nos. 261, 262, 263 & 264 of 2013**

**M/s Sree Rangaraaj Ispat Industries Pvt. Ltd. ...Appellant(s)**  
**Versus**  
**Tamil Nadu Electricity Board & Ors. ...Respondent(s)**

**Counsel for the Appellant(s):** Mr. A.R.L. Sundaresan, Sr. Adv.  
Mr. K. Seshadri

**Counsel for the Respondent(s):** Mr. S. Vallinayagam

**ORDER**

We have heard the Learned Senior Counsel and Learned Counsel for all the parties. Written submissions have been filed by the Learned Counsel for all the parties after serving copy on the other side.

**Judgment is Reserved.**

**(Rakesh Nath)**  
**Technical Member**  
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**(Justice M. KarpagaVinayagam)**  
**Chairperson**